

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 385/99

Thursday, this the 1st day of April, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

HON'BLE MR BN BAHADUR, ADMINISTRATIVE MEMBER

Elcy Abraham,
Steno Grade III,
Office of the Regional
Provident Fund Commissioner,
Thiruvananthapuram.

...Applicant

By Advocate Mr. Pirappancode V.S. Sudheern Nair

Vs.

1. Union of India, represented by
The Secretary,
Ministry of Labour,
New Delhi.
2. Central Provident Fund Commissioner,
Office of Central Provident Fund
Commissioner, New Delhi.
3. Regional Provident Fund Commissioner,
Thiruvananthapuram.
4. V.K. Visalakshy, Stenographer,
Office of the Regional Provident Fund
Commissioner, Thiruvananthapuram.

...Respondents

By Advocate Mr. M.R. Suresh, ACGSC for R-1
By Advocate Mr. N.N. Sugunapalan for R-2 & R-3

The application having been heard on 1.4.99, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-2, A-3 and A-4 orders, to
direct the respondents to promote her to post of Stenographer
Grade II with effect from 23.12.1994 with consequential
benefits, to declare that she is senior to the 4th respondent
and she is entitled to be regularly promoted to the post of
Stenographer Grade II in preference to the 4th respondent
and also to direct the second respondent to dispose of A-7

representation on merits within a time limit.

2. When the O.A. was taken up for admission hearing, the learned counsel appearing for the applicant submitted that it is suffice to direct the second respondent to dispose of A-7 representation along with a supplemental representation that the applicant may be permitted to submit. The learned counsel appearing for the official respondents submitted that there is no objection in adopting such a course.

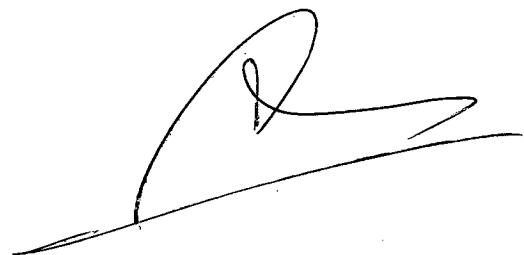
3. Accordingly, the applicant is permitted to submit a supplemental representation through proper channel within two weeks from today. The second respondent is directed to dispose of A-7 representation along with the supplemental representation within two months from the date of receipt of the supplemental representation.

4. O.A. is disposed of as above. No costs.

Dated the 1st day of April, 1999.


B.N. Bahadur


B.N. BAHADUR
ADMINISTRATIVE MEMBER


A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURES REFERRED TO IN THE ORDER

1. Annexure A-2: True copy of the order No.KR/Adm.I(5) 98

(Office Order No. 140/98) dated 14.7.98
of the 3rd respondent.

2. Annexure A-3: True copy of the Order No. 148/98 dated 5.8.98 of the Assistant Provident Fund Commissioner,
3. Annexure A-4: True copy of the Order No.KR/Adm.I(5)/98(Office Order No. 141/98) dated 14.7.1998 of the 3rd respondent.
4. Annexure A-7: True copy of the representation dated 24.7.98 submitted by the applicant before the 2nd respondent.